

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.11
IA Nos.93, 123, 126, 134, 209, 233 of 2021 &
IA Nos.239 and 263 of 2022 in
CP (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.10.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA No.239/2022 : Shri Ankur Gupta, Adv.
For IA No.93/2021 : Shri Atul Madhavan, Adv.
For IA No.209/2021 : Shri S.K. Srinivasan, Adv.
For IA No.209/2021 : Shri Adith Jahgirdhar, Adv.
For IA No.209/2021 : Ms. Poonam Patil, Adv.
For the Liquidator : Shri T. Ravichandran, Adv.
For the Liquidator : Shri Ullasa B.C., PCS

ORDER

1. Heard Shri Ankur Gupta, learned Counsel for the Applicant in IA No.239 of 2022, Shri Atul Madhavan, learned Counsel for R1-R3 & R6 in IA No.93 of 2021, for Respondent in IA No.134 of 2021, for R1-R10 in IA Nos.123 and 126 of 2021, Shri Ullasa B.C., learned PCS for the Liquidator in IA No.239 of 2022, Shri S.K. Srinivasan, learned Counsel for R5, R7, R8 in IA No.209 of 2021, Shri Adith Jahgirdhar, learned Counsel for Respondent in IA No.209 of 2021, Shri T. Ravichandran, learned Counsel for the Liquidator and Ms. Poonam Patil, learned Counsel for R4, R6, R9 in IA No.209 of 2021.

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2. Two weeks' time is granted to the Respondents who have not yet filed their reply in IA Nos.126 and 209 of 2021, IA Nos.239 and 263 of 2022. Applicant is directed to file rejoinder, if any, within one week thereafter, after duly serving the copy on the other side. Proof of service with tracking report is required to be filed by the Applicants in IA Nos.239 and 263 of 2022. Further, the Registry is directed to list the IA filed for deletion of R5, R7 & R8 in IA No.209 of 2021, if it is in order.
3. List the case on **18.11.2022**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

-Sd-

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)